

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.219-IA/355(AHM)2024  
ITEM No.220-IA/581(AHM)2024  
in  
**C.P.(IB)/39(AHM)2021**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Axis Bank Ltd  
V/s  
Cengres Tiles Ltd

.....Applicant

.....Respondent

**Order delivered on 30/04/2024**

**Coram:**

**Mr.Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant :Ms. Pragati Bansal, Adv.  
For the Respondent :Ms. Misha Mehta, Adv, For R-1

**ORDER**

Now, reply has been filed on 22.04.2024 vide inward diary no. B3411. The same is taken on record.

Learned counsel appearing for the applicant seeks some more time to file rejoinder. If any, be filed within a week with advance copy to the respondent counsel.

Re-list both the matters for further consideration. 14.06.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**